THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

No. 356/91

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DATE OF DECISION_

N.S.KOIHE	Petitioner
NONE	Advocate for the Petitioner (s)
Versus	
Collector of Customs and Excise, Nagpur	i Control Respondent
Mr. Bhangade	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr.

HUSTICE S.K.DHAON, Vice-Chairman

The Hon'ble Mix.

USHA SAVARA, MEMBER (A)

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?

- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- Whether it needs to be circulated to other Benches of the Tribunal?

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, CAMP AT NAGPUR.

0.A.356/91.

Shri N.S. Kolhe, Superintendent, Customs & Central Excise, Nagpur.

.. Applicant.

Vs.

Collector of Central Excise, Kendriya Utpad Shulka Bhayan, Telangkhedi Road, Nagpur.

.. Respondent.

Coram: Hon'ble Shri Justice S.K. Dhaon, Vice Chairman. Hon'ble Ms. Usha Savara, Member (A).

Appe arances:

None for the applicant.

Mr.Bhangade, Adv. for the Respondents.

ORAL JUDGMENT:

Dated: 14.7.1992.

¥ Per : Hon'ble Shri S.K. Dhaon, Vice Chairman ¥

The case has been called out twice. The applicant who appeared in person is not present. We note that in the past the applicant failed to appear in the last three hearings. We are, therefore, disposing of this application on merits, in his absence.

- 2. A counter affidavit has been filed. We have perused the same. The counsel for the respondents have also been heard.
- of reward. The applicant has claimed reward from the department on three counts. The first is, the case of M\$s.Acharya Electronics. We may note that the applicant, at the relevant was as an auditor. Admittedly, during

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O.A.356/91.

- irregularities, that was in the year 1982. Admittedly, the irregularities were not detected in a special audit. We have seen the circular of 1985 and 1986, the first circular is not applicable to the case of the applicant. The second circular, which is of the year 1986, emphasises that the question of giving an award will arise only in the case where a special audit is conducted. The applicant, therefore, cannot derive any advantage from the second circular on two grounds firstly, the case of M/s. Acharya Electronics was not subjected to special audit. Secondly, the applicant having conducted an audit in the year 1982, the circular of 1986 cannot be given any retrospective effect to the operation.
- 4. The second count on which the reward has been claimed by the applicant related to the case of Shri Suresh Haribhau Rahate. In the reply filed, it is stated that the applicant was awarded the sum of Rs.300/- which has been paid over to him. Therefore, the grievance of the applicant does not survive.
- Ltd., in the counter affidavit it is stated that the assessee has preferred an appeal before the Customs and Excise Board Control Tribunal and the same is pending feet decision. It is stated in the Counter affidavit that the decision is not yet given by the Tribunal concerned. The question of giving reward to the applicant shall be taken into consideration of the decision in the consideration of the consideration of the decision in the consideration of the considera

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6. The applicant is not eligible for any relief, this application is accordingly rejected with no order as to costs.

(USHA SAVARA) 4.7.92 M/A

(S.K.DHAON) Vice-Chairman

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